

(b) Yes, Sir.

(c) Under Article 312 of the Constitution, an All India Judicial Service can be created/constituted only if the Council of States declares by a Resolution supported by not less than 2/3rd of the Members present and voting that it is necessary or expedient in the national interest so to do. Before such a Resolution is moved, the views of the State Governments and High Courts have been sought with regard to the constitution of an All India Judicial Service. Comments/views from the High Courts of Calcutta, Madras and Jammu & Kashmir and the State Governments of Bihar, Meghalaya, Jammu & Kashmir and Rajasthan are still awaited.

Burn Standard Co. Ltd.

4545. SHRI HARADHAN ROY : Will the Minister of INDUSTRY be pleased to state :

(a) whether any capital investment has been made in the various units of Burn Standard Co. Ltd. in the country;

(b) if so, the details thereof during each of the last three years, unit-wise;

(c) whether the Union Government propose to make more capital investment in the units of Burn Standard Co. Ltd. in West Bengal in the near future; and

(d) if so, details thereof?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) Yes, Sir.

(b)

(Rs. in lakhs)

Unit	1993-94	1994-95	1995-96
HW	43.05	159.79	117.00
BW	93.21	92.15	87.84
OSP	-	-	1.34
RW	0.33	-	-
GW	1.98	1.48	0.02
JW	0.98	-	-
NW	5.96	0.75	-
SW	4.87	27.76	8.53
HO	4.00	0.14	0.22
Total	154.38	282.07	214.95

(c) and (d). BSCL is presently before BIFR and O.A. is preparing the revival scheme of BSCL. Investment in BSCL will depend on the recommendations of the BIFR.

Loan Mela Scheme

4546. SHRI SURESH PRABHU : Will the Minister of FINANCE be pleased to state :

(a) the amount of loans sanctioned by various nationalised banks during each of the last three years and in the current year till date under the loan mela scheme;

(b) the amount of such loans still outstanding towards borrowers and is likely to be non-recoverable; and

(c) the steps taken to recover this amount and to fix responsibility in this regard?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) to (c). Reserve Bank of India (RBI) have reported that they have advised all the public sector banks to instruct their branches to desist from participating in loan melas which are against established lending norms and procedures. However, if credit camps are organised for identifying beneficiaries under poverty alleviation programmes and for saving their time and energy in the completion of application forms etc., banks could participate in such credit camps.

Trade with Germany

4547. SHRI SULTAN SALAHUDDIN OWAIISI :
SHRI ANAND RATNA MAURYA :

Will the Minister of COMMERCE be pleased to state :

(a) the details of balance of trade between India and Germany during each of the last three year;

(b) whether the Government have reviewed the export performance with the Germany;

(c) if so, the details thereof;

(d) whether any bilateral talks have been held between India and Germany during 1995;

(e) if so, the details thereof and the status at which the trade with Germany stands at present; and

(f) the other steps taken to improve the bilateral trade during 1996-97?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLABULLI RAMAIAH) : (a) The details of balance of Trade between India and Germany during the last three years is as follows: